schemes approved for Mirik town are given below.

(Rs. in lacs)

Sl. No.	Name of Scheme	Approved cost
1.	Shopping Complex at Thana area	20.00
2.	Dormitory opposite Mirik Laboratory	30.00
	TOTAL:	50.00

Seventh Self-Financing Scheme of DDA

7525. SHRI SARADA MOHANTY: Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:

- (a) whether the recent offer of the DDA's flats under the Seventh Self-financing Scheme was a flop;
- (b) how many applications were received and how many allotments were made:
- (c) how many allotments made have been surrendered:
- (d) when the DDA is expected to refund the money against surrendered allotments; and
- (e) whether any interest will be paid on the refunds for the period the DDA hold the money?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI P. K. THUNGON): (a) No, Sir.

- (b) DDA has reported that, against 3200 flats on offer under the Seventh Self Financing Scheme, 2781 applications were received. Out of these, 2750 flats have been allocated/allotted to the applicants.
 - (c) About nine hundred.
- (d) and (e) Refund of initial deposit money in case of surrendered allotment is a continuous process. In some cases,

cheques for refund of initial deposit have already been issued. No interest is paid on the amount of initial deposit in the case of surrendered/cancelled allotments.

Out of Turn Allotment of Government Residences by Ministers

7526, PROF VIJAY KUMAR MALHOTRA: Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:

- (a) whether it is a fact that the validity of making out of turn allotment of Government residences by Ministers has been challenged in the Central Administrative Tribunal:
- (b) if so, the details thereof and the present position of the case;
- (c) whether under the Government of Inida (Allotment of Government Residences) Rules, 1963 there is no provision for making out of turn allotments as the rule 317-B-9 stands omitted;
- (d) if so, the reasons for making out of turn allotments under the said obsolete rule;
- (e) whether there have been complaints regarding demanding of money for out of turn allotment and change of residential houses;
- (f) if so, how many complaints were received during the last twelve months and what action was taken thereon;
- (g) whether there is any proposal to institute a CBI inquiry into the misuse of authority by Government in the allotment of houses on out of turn basis; and
 - (h) if not, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI P-K. THUNGON): (a) and (b) Yes, Sir. The case is subjudice before the Principal bench of Central Administrative Tribunal.

- (c) and (d) Rule 317-8-9 stands omitted. Out of turn allotment is being made under provisions of SR-317-B-25.
- (e) to (h) One complaint has been received. The complaint has been referred to the CBI.

Housing Problem in Urban Areas

- 7527. SHRI O.P. KOHLI: Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:
- (a) whether Government propose to formulate a plan to solve the housing problem in urban areas; if so, the details thereof;
- (b) whether the DDA and Government have been taking plea of nonavailability of land and connected+elated infrastructure to cover up the failure to construct flats for the registrants; and
- (c) if so, what steps government propose to take or have taken to allot the flats to all the remaining registrants by the end of 8th Plan?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI P.K. THUNGON): (a) The National Housing Policy since endorsed by both Houses of Parliament lays down broad frame work of strategies to tackle the housing problem in urban and rural areas. The basic objective of the policy is to assit all people, and in particular the houseless, the inadequately housed and the vulnerable sections to secure for themselves affordable shelter through access to developed land, building materials, finance, and technology. All the State Governments have been requested to draw up * time bound Action Plans to implement the policy.

(b) and (c) Developed land at affordable prices is a critical input in any bousing programme. The policy lays down broad guidelines to State agencies to increase the supply of serviced land for various income groups and essential pub-Be purposes with a preponderant propor-

tion for the poorer sections. The Policy also lays down steps towards removal of legal and other constraints with a view to promoting housing activity.

In so far as DDA is concerned it has reported that it had a backlog of 45057 registrants under MIGLIG housing schemes and allotted flats to 40409 registrants out of 80422 under SFSHIG category. DDA plans to provide flats to all the waiting registrants by the end of 8th Plan subject to availability of land and infrastructural facilities. DDA also plans to acquire more land in its new project areas, which will be used for housing for LIG/MIG categories.

Plan for use of Acquired land

7528. SHRI O.P. KOHLI: Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:

- (a) the reasons for not chalking out any plan for the use of the acquired land by DDA and the steps taken to chalk out such a programme; and
- (b) the total land that has been acquired till date by DDA indicating the rates at which acquired and at which sold to the group housing societies to the flat owners for what purpose the land was acquired and whether the land was used for that purpose only and if not, for what purpose it has been used?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI P.K. THUNGON): (a) and (b) All acquired land is to be developed as per Master Plan for Delhi. A total of about 59,542.78 acres of land has so far been acquired and placed at the disposal of DDA from 1961 to 1995 and a total amount of Rs. 231,29,23,609/- has been paid towards land acquisition to Delhi Administration. The land is generally acquired for the planned development of Delhi and is used for the same. The land-to Cooperative Societies in the following